

Shri Bade: There must be some time-limit. This has been there for the last two years.

अध्यक्ष महोदय : जब कर लगाया जायेगा, तब यह देखा जायेगा।

श्री शिव नारायण : जब यह सवाल एक्सेप्ट हुआ था, तब सरकार को मोटे तौर पर कम से कम इतना तो बताना चाहिये था कि इतना रुपया उन्होंने बैंक से लिया, दूसरी कम्पनी का स्टॉक दिखाया या नहीं ?

अध्यक्ष महोदय : सवाल यह नहीं है कि कर्जा लिया या नहीं है, सवाल यह है कि दूसरी कम्पनी का स्टॉक दिखाया या नहीं।

श्री शिव नारायण : मैं यह जानना चाहता हूँ कि यह जो आग लगने की बात हुई, जो गड़बड़ हुई, उसके सिलसिले में सरकार ने उनके किसी आदमी को एरेस्ट किया या नहीं, उनकी किताबें, बही वगैरह जब्त किये या नहीं ?

अध्यक्ष महोदय : आग लगने में एरेस्ट की बात कैसे आ गई है।

श्री हुकम चन्द कछवाय : सी० पी० मेहता कम्पनी द्वारा जो सर्वे किया गया था।

अध्यक्ष महोदय : इसकी इजाजत नहीं दे रहा हूँ।

Lokur Committee's Report on Scheduled Castes and Scheduled Tribes

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- *662. **Shri S. M. Banerjee:**
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri H. C. Linga Reddy:
Shri P. R. Chakraverti:
Shrimati Savitri Nigam:
Shri Vishwa Nath Pandey:
Shri Mohammed Koya:
Shri Dighe:
Shri D. S. Patil:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether the recommendations of the Lokur Committee have been accepted by Government;

(b) if so, their effect on the Scheduled Castes and Scheduled Tribes; and

(c) whether the non-official organisations connected with the Scheduled Castes and Scheduled Tribes have accepted this Report?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) and (b). The whole question of revision of lists of Scheduled Castes and Scheduled Tribes is still under consideration.

(c) The question does not arise as the report of the Lokur Committee was not sent to any non-official organisation for acceptance.

Shri S. M. Banerjee: I would like to know whether it is a fact that the copies of this Lokur Committee Report were circulated among the Members of this House belonging to the scheduled castes and scheduled tribes and, if so, whether any meeting was held with them and what was the reaction of those Members?

Shrimati Chandrasekhar: The copies of the Report were given to the Members of this House belonging to these communities and there were two meetings, on the 9th and 10th December, 1964. At those two meetings, the Members felt that they wanted further looking-into of the Report and they wanted time to study the report. Then, later on, we had meetings with the Members belonging to the scheduled castes and scheduled tribes of this House and the other House in the months of February and March and there, of course, we had almost unanimous views expressed by them as of the Government.

Shri S. M. Banerjee: What were the views expressed?

Shrimati Chandrasekhar: When I said there were unanimous views, I meant there was not much of a difference of opinion.

An hon. Member: About the Report?

Shrimati Chandrasekhar: Not about the Report; it is about the revision of the lists.

Shri S. M. Banerjee: Since the elections are fast approaching and the persons belonging to scheduled castes and scheduled tribes are to fight elections and they are also the voters, I would like to know whether the Government will not de-schedule any scheduled caste or tribe before this Report is finalised and they will be allowed to take part in the elections as usual.

Shrimati Chandrasekhar: About their being voters is not going to affect them. There is no such descheduling going to be taken up now.

• About the general question of revision, as I have said, it is still under consideration.

Shri Bibhutj Mishra: This report was published long ago and all the members have read this report. There are certain scheduled castes to be upgraded, but on account of interpolitics and all sorts of pulling, the Government have put down this report in cold storage. If this is a fact, may I know what is the Government's mind at present?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): Firstly, the report is not in cold storage. Secondly, there are no pressures to which we are succumbing. Thirdly, we have got to make a detailed study of the various castes. Some are very small and some are scattered in various parts of the country and this is a work which has to be done thoroughly and to the satisfaction of all concerned. Therefore, I would say that we are giving almost an urgent and a very devoted consideration.

Mr. Speaker: Mr. K. N. Tiwary.

Shri M. E. Krishna: I have been standing. You have not called me. Sir.

Mr. Speaker: What should I do? Should I have all those who have sponsored the question?

श्री क० ना० तिवारी : श्री डिप्टी मिनिस्टर साहब ने जवाब देते हुए कहा कि किसी संस्था को जो सम्बन्ध रखती है शैड्यूलड ट्राइव्स और शैड्यूलड कास्टस से उनको नहीं भेजी गई है तो इसका क्या कारण है और क्या यह बात सही है कि ऐसी संस्था जो उससे सम्बन्ध रखती है उनका रिप्रेजेंटेशन प्राया है जो कि इस रिपोर्ट से डिस्प्रेरी करता है ?

Shrimati Chandrasekhar: I have answered this question quite a number of times. I have said that this is not a report which we are going to take as a bible. This is one of the reports on which we are basing our final decision as we have many other documents also on which we depend or which we resort to for our final decision. This is one such report.

Shri H. C. Linga Reddy: May I know whether on account of implementation of the recommendations of this Committee, the number of seats reserved for scheduled castes will be reduced and if so, to what extent?

Shrimati Chandrasekhar: The question of implementation does not come in at all because this is one of the reports which are guiding us.

Shri P. R. Chakraverti: Will the Government tell us the points highlighted by this Lokur Committee and the complications resulting therefrom which stand in the way of the Government coming to a decision for such a long time?

Shrimati Chandrasekhar: As the hon. Minister has already stated, it is a very delicate subject and if we schedule or deschedule in a hurry, there may be disadvantages accruing to certain communities. So we are taking time to come to a decision.

Shrimati Savitri Nigam: May I know whether the hon. Minister is aware that because of this delay, many tribal classes and many people who should be included in the schedule are suffering for no fault of theirs. The blocks which were sanctioned on the basis of this report have been withdrawn because they could not be included in the schedule. If it is so at least descheduling may be delayed but rescheduling should be done immediately. Will the hon. Minister look into it and do it?

Shrimati Chandrasekhar: No such blocks were allotted on the basis of this report. I do agree with the member that there is suffering to the genuine scheduled caste and scheduled tribe members who have not been hitherto included in the list and for which we are taking steps to expedite.

Shrimati Savitri Nigam: I wanted to know whether it will be done exclusively or not.

Mr. Speaker: Mr. Vishwa Nath Pandey.

Shri Kapur Singh: As a non-scheduled caste member, I seek your protection. Will the hon. Minister tell us whether the Lokur Committee does say anything about any enscheduling and whether those that have been kept out can also be included?

Shrimati Savitri Nigam: For example.....

Mr. Speaker: No examples need be given. The hon. Member wants to know whether any attempt is being made to reschedule.

Shri Asoka Mehta: We have to bring forward a comprehensive legislation before Parliament, and in that comprehensive legislation we have got to bring in both the rescheduling and the descheduling. We cannot do it in parts.

श्री विठ्ठलनाथ पांडेय : श्रीमन्, लोकुर समिति की अनुसूचित जातियों तथा अनुसूचित आदिम जातियों संबंधी जो सिफारिशें

सरकार के सामने हैं क्या सरकार उनके ऊपर अंतिम निर्णय लेने के पहले प्रान्तीय सरकारों से इस पर कोई राय लेगी कि उनकी उस बारे में क्या प्रतिक्रिया है ?

Mr. Speaker: Would the State Governments also be consulted before a decision is taken?

Some hon. Members: They have been consulted.

Shrimati Savitri Nigam: That has been done.

श्री विश्वास प्रसाद : यह लोकुर कमेटी कि रिपोर्ट जो कि तीन, चार महीने हुए गवर्नमेंट आफ इंडिया को सबमिट हो गयी और मंत्रियों से डिस्कशन हुए आज करीब 5-7 महीने हो गये, मैं जानना चाहता हूँ कि यह जो रिवाइज्ड लिस्ट है वह कब तक छपकर हम लोगों को मिल सकेगी ?

Shri Asoka Mehta: As has been pointed out over and over again, we had to consult the State Governments. Then we found that there were certain tribes or castes in regard to which there was a sharp difference of opinion. In a particular case, for instance, there was a sharp difference of opinion among Members of Parliament themselves from that State; then, there was a sharp difference of opinion among the Members of the Legislative Assembly of that State; then, there was a sharp difference of opinion between the State Government and the Member of Parliament....

Shri S. M. Banerjee: Is there any sharp difference of opinion in the Cabinet?

Shri Asoka Mehta: My hon. friend may join the Cabinet and then he will know.

When such cases come up, we have tried to ascertain in as objective a manner as possible the real facts so that no injustice is done to anybody. This is taking some time. As has been pointed out already, our work is almost finalised and when the Members

meet again they will have before them the legislation.

Shrimati Savitri Nigam: In those cases where there is unanimity it should be done.

Shrimati M. R. Krishna: May I know whether the Lokur Committee which has recommended the descheduling of certain communities has followed any definite criterion and whether any yard-stick has been given to them to find out whether any community as a whole has been benefitted in the matter of education and economic standards?

Shrimati Chandrasekhar: This committee consisted of three members. They toured all parts of the country and they met various organisations and leading members belonging to those communities, and they have taken certain opinion from them and then they have drawn their conclusion. We are not in any way bound to follow their opinions.

Shri Subodh Hansda: Is it a fact that according to the Lokur Committee's report, the population of the Scheduled Castes and Scheduled Tribes will increase in proportion and this increase in population will affect the number of constituencies, and may I know whether it is because of this that the implementation of this report has been delayed and Government are taking so much of time? May I know how far this is a fact?

Shrimati Chandrasekhar: The conclusion of the hon. Member is not correct.

श्री हुकम चन्द कछवाय : माननीय मंत्री जी ने बतलाया कि इस पर हमने कुछ संसद सदस्यों की राय ली थी परन्तु वह आपस में सहमत नहीं थे

एक माननीय सदस्य : सहमत थे ।

श्री हुकम चन्द कछवाय : उनमें मतभेद था । मंत्री जी ने यह भी कहा कि इसकी राज्य सरकारों से जानकारी लेनी है तो यह

जानकारी लेने में कितना समय लगेगा और यह जो आपस में मतभेद है उसको निपटाने के लिए आपने क्या कोई विशेष कदम उठाये हैं और क्या सरकार का रिपोर्ट के उस हिस्से की ओर ध्यान गया है जिसमें बतलाया गया है कि जिले के अन्दर जिन जातियों को शीड्यूल्ड कास्टस का माना गया है जैसे कुछ चांस दिया गया है चुनाव में खड़े होने का उसी के पास के जिले में उसे मौका नहीं दिया गया तो यह जो मतभेद है एक जिले से दूसरे जिले में इसे दूर करने और एकसा करने के लिए सरकार ने क्या कदम उठाया है ?

Shrimati Chandrasekhar: The question raised by the hon. Member pertains to the area restriction. That point also will be taken into consideration when we take up the comprehensive legislation. When the Members of Parliament met, there was not much of difference of opinion and they agreed on almost all the points, but even after that, as the hon. Minister has pointed out, there were certain differences of opinion, and if the State Governments agreed, the Members of Parliament disagreed, and if the Members of Parliament agreed, the State Governments disagreed. So, there were certain points which we had to get clarified. So, we have been writing to the State Governments and also the Union Territory administrations for clarification. Besides, we have also sought the assistance of independent bodies like the universities and research institutes for getting the clarifications.

श्री हुकम चन्द कछवाय : मैंने पूछा था कि राज्य सरकारों से कब तक पूरी जानकारी ले लेंगे । सरकार ने कहा है कि राज्य सरकारों से जानकारी ले रहे हैं । तो वह चुनाव से पहले ले लेंगे या बाद में । कितना समय लगेगा इसका कोई उत्तर तो मिलना चाहिये ।

अध्यक्ष महोदय : अब आप बैठ जाइये । हर दफे आपके सवाल का हुकूमतल जवाब नहीं आता । आप हर बार एक दूसरा सवाल भी कर देते हैं ।

श्री शिव नारायण : मैं जानना चाहता हूँ कि जो लोकुर कमेटी आपने अप्वाइंट की थी उसमें आपने कोई हरिजन नियुक्त किया था या नहीं। दूसरे जो लोकुर कमेटी नियुक्त की गई थी उसमें उन्होंने कितने पार्लियामेंट के मेम्बरों या असेम्बली के मेम्बरों को इंटरव्यू किया था और उनसे जांच की थी। क्या यह सही है कि जो मेम्बर आपसे मिले 24 दिसम्बर को और फिर फरवरी में, उनकी प्रोपिनियन लोकुर कमेटी रिपोर्ट के विरुद्ध थी।

Shrimati Chandrasekhar: Of course, the Lokur Committee did not have any member belonging to the Scheduled Castes or Scheduled Tribes. But the members when they visited the various parts of the country had met members belonging to these communities, and the details of those whom they met and the organisations with which they had discussions have all been given in the report which is already in the hands of hon. Members.

Mr. Speaker: Next question.

Dr. M. M. Das: This is an important matter. So, I may be permitted to ask one question.

Mr. Speaker: Now, he may excuse me.

Dr. M. M. Das: This question pertains to the Scheduled Castes. So, may we not get a chance?

Mr. Speaker: I have given sufficient time for this question already.

Dr. M. M. Das: Other Members may have got the chance but we have not got it. You may kindly permit me to ask one question.

Mr. Speaker: Now, I may be excused. I cannot go back.

Dr. M. M. Das: This is bad.

Mr. Speaker: Now, next question.

Haldia Petro-Chemicals Complex

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*602A **Shri P. E. Chakraverti:**

Shri B. K. Das:

Shri Brij Basi Lal:

Shri Vishwa Nath Pandey:

Shri Ram Swarup:

Shri Braj Bihari Mehrotra:

Shri Balgovind Verma:

Will the Minister of Finance be pleased to state:

(a) whether proposals have been received from France to set up Refinery, a Lube Oil Plant and a Chemical Fertilizer Plant at Haldia;

(b) whether it is a fact that the Government of France have allowed diversion of old credit for the Haldia Petro-Chemical Project; and

(c) whether the Union Finance Minister during his recent visit to Paris raised the question of a fresh sanction for credit for financing the above project?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Certain French firms have submitted proposals for a Refinery-cum-Lube-Plant.

(b) There have been no discussions regarding any Petro-Chemical Project as such. The financing arrangements for the Refinery are, however, under discussion at present.

(c) Yes, Sir, so far as the Refinery-cum-Lube-Plant is concerned.

Shri P. E. Chakraverti: What will be the financial involvement in the project?

Shri Sachindra Chaudhuri: The financial involvement would be somewhere about 35 million dollars in foreign exchange.

Shri P. E. Chakraverti: Apart from this foreign collaboration may I now whether Government are now giving a new look to the overall scheme for fertiliser production so that indigenous production of fertilisers could be encouraged?

Shri Sachindra Chaudhuri: Yes, we are doing that; we are doing that as closely as we possibly can.